

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri R.Krishnamoorthy, Member**
4. **Shri S.Jayaraman, Member**

**Petition No. 104/2008
along with
I.A.No. 26/2008**

In the matter of

Approval of incentive based on availability of transmission system of Southern Region for the year 2007-08.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Deptt., Govt. of Pondicherry, Pondicherry
6. Electricity Department, Govt. of Goa, Panaji

ORDER

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system of Southern Region for the year 2007-08 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, as amended from time to time. The petitioner has claimed incentive for the year 2007-08 as per the following details:

S. No.	Transmission System Elements	Equity (Rs. in lakh)	Availability in %	Incentive (%)	Incentive claimed (Rs. in lakh)
1.	Intra-regional AC transmission system AC transmission system of Southern Region	118553.57	99.59	1.59	1885.00
2.	Intra-Regional HVDC System HVDC Talcher-Kolar Transmission System	51749.34	92.26	0.00	0.00
3.	Inter-Regional AC System Ramagundam-Chandrapur (Bhadrawati) Stage I and II (SR-WR) Jeypore-Gazuwaka Ckt. I and II (SR-ER)	1211.75 2365.94	99.05 99.78	1.05 1.78	12.72 42.11
4.	Inter-regional HVDC System Bhadrawati back-to-back I and II (SR-WR) Gazuwaka back-to-back (SR-ER)	3958.57 7575.06	99.94 99.66	4.94 4.66	195.55 353.00
5.	Bilateral KSEB Transmission System Kayamkulam Transmission System (1.4.2007 to 31.8.2007) Kayamkulam Transmission System (1.9.2007 to 31.3.2008)	1123.47 1036.23	99.8 99.8	1.80 1.80	20.22 18.65
	Total	187573.91			2527.26

2. The petition is admitted. The petitioner has provided evidence of service of copy of the petition on the respondents. The respondents may file their reply within

four weeks with an advance copy to the petitioner who may file its rejoinder within two weeks thereafter. Date of hearing of the petition shall be intimated later on.

I. A. No.26/2008

3. This interlocutory application has been filed for an ad interim order to permit the petitioner to realize incentive based on availability of transmission system as claimed in the main petition. We direct that the petitioner, as an interim measure, shall be paid 80% of the incentive claimed in the main petition.

4. With this order, I.A .stands disposed of.

Sd/-	sd/-	sd/-	sd/-
(S.JAYARAMAN)	(R.KRISHNAMOORTHY)	(BHANU BHUSHAN)	(DR.PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON

New Delhi dated the 29th September 2008